

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 306**  
962/252/ND/2019

**IN THE MATTER OF:**

Income Tax Officer Ward 20(1), New Delhi

**.....APPLICANT/PETITIONER**

**Vs**

M/s. ROC in the matter of M/s. Precise Golds Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 252**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Paramjeet Proxy Counsel.

For the RoC : Mr. Ssaurabh Indura, Company Prosecutor for ROC

For the Respondent : Mr. Abhay Kakkar on behalf of Respondent No. 2 to 4.

For the IT Department : Mr. Sanjay Kumar and Ms. Easha Standing Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Paramjeet, Proxy Counsel appearing on behalf of the Appellant/Income Tax Department has submitted that the Department does not wish to file rejoinder to the reply filed by the Respondent Nos. 3 and 4 and also prays that the matter be listed for arguments.

List the matter on **09.09.2024** for arguments.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**